

[Shri Jaganatha Rao]

G.S.R. 1062 dated the 22nd July, 1965.

- (7) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1965, published in Notification No. G.S.R. 1063 dated the 22nd July, 1965.
- (8) The Delimitation of Council Constituencies (West Bengal) Amendment Order, 1965, published in Notification No. G.S.R. 1064 dated the 22nd July, 1965.

[Placed in Library. See No. LT-4580/65].

12.11½ hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 17th August 1965."

Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1965, as passed by Rajya Sabha.

12.12 hrs.

#### PETITION RE. MOTOR VEHICLES ACT, 1939

**Shri Ranga (Chittoor):** I beg to present a petition signed by a petitioner relating to the Motor Vehicles Act, 1939, and the Rules made thereunder.

12.12½ hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Mr. Speaker, Sir, on Thursday last, I announced the Government Business to be taken up during the week commencing from today. In the nature of things, I could not announce the inclusion of the Finance Bill (No.2) 1965, in the List of Business because the Bill was not before the House at the time of announcement. I would now like to inform the House, with your permission, that the Bill has been included in the Government Business for the week and will be taken up for consideration and passing after the House has disposed of the Motion of No-Confidence.

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of clarification, Sir.

**Shri U. M. Trivedi (Mandsaur):** What is that business for the House?

**Mr. Speaker:** It is the Finance Bill (No. 2).

**Shri Hari Vishnu Kamath:** On a point of clarification. The Minister of Parliamentary Affairs, while answering points raised last Friday, was pleased to say that the No-Confidence Motion would take three or four days—it is on record; you may look up the records—and I therefore suggest that the time may be extended to four days.

**Shrimati Renu Chakravarty (Barrackpore):** Prior to this, you were pleased to say that there will be a separate discussion on food. The situation in the country has become so serious, specially due to the shootings and killings that have been going on, that I would request the Minister of Parliamentary Affairs, before he tries to put in anything else like the Finance Bill, to put a separate discussion on food . . .

**Mr. Speaker:** When we are taking up the No-Confidence Motion, I cannot ask him immediately to put that.

**Shri U. M. Trivedi:** The Business Advisory Committee had fixed 15 hours for the No-Confidence Motion. But today I am told that it is only 3 days . . .

**Mr. Speaker:** It was 3 days.

**Shri U. M. Trivedi:** It was 15 hours.

**Mr. Speaker:** We can see the record. Whatever it is, that can be adhered to.

**Shri Radhelal Vyas (Ujjain):** May I request the Members of the Opposition who have tabled the no-confidence motion that, in view of the urgency of the food situation, they may withdraw it?

**Shrimati Renu Chakravartty (Barrackpore):** There should be extra discussion.

**Shri Harish Chandra Mathur (Jalore):** Mr. Speaker, Sir, we have, during this session, this censure motion; now we shall also have this food debate; we have also this budget which we had never expected. So it appears to be quite obvious that the session will have to be extended. If it is so, we should be informed of it quickly, so that we may be able to adjust our programme.

**Shri K. D. Malaviya (Basti):** With regard to the food debate, I do feel that there is an element of urgency. Therefore, it would be better if the Minister for Parliamentary Affairs . . .

**Mr. Speaker:** That can be discussed. What further urgency can be pressed?

**Shri Ranga:** I trust that you will insist upon the 15 hours limit that has been already agreed to.

**Mr. Speaker:** I will insist on that.

**Shri M. R. Masani (Rajkot):** The understanding was fifteen hours, but in the report, three days are mentioned.

**Mr. Speaker:** We should not spend more time on other work. I will see that fifteen hours are utilised during the three days.

**Shri Ranga:** Let us stick to fifteen hours.

**Mr. Speaker:** Yes. Mr. Masani might begin.

**श्री यशपाल सिंह (कैराना):** अगर आपकी इजाजत हो तो मैं यह कहना चाहता हूँ कि कुछ डिबेट सुनने से क्या फायदा होगा। माननीय गृहबमंत्रि जी यहां से यह प्रण करके जाएं कि जब तक खाद्य समस्या हल नहीं होगी तब तक वह हाउस में नहीं आयेंगे।

**Mr. Speaker:** The Defence Minister wanted to make a statement.

12.17 hrs.

#### STATEMENT RE. SITUATION IN JAMMU AND KASHMIR

**The Minister of Defence (Shri Y. B. Chavan):** Since I made the statement in Parliament on 16th, our efforts to hunt out and mop up the infiltrators have been vigorously continued and we have achieved considerable success in these directions.

2. One of the important achievements was the re-capture by our forces of the three high posts across the Kargil area. These posts had been occupied by us in May, but later evacuated on assurances received from the United Nations Secretary General that observers would be posted in the area and raids on our line of communication with Leh would cease. Unfortunately, these assurances were belied and attempts were made, again to inter-